

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.12363 of 2025

Pradyumn Kumar

... .. Petitioner.

Versus

The State of Bihar and others

... .. Respondents.

Appearance :

For the Petitioner : Mr. Abhishek Kumar, Advocate.
Mr. Hemant Ray, Advocate.
For the State : Mr. Anuj Kumar, AC to GP-24.

CORAM: HONOURABLE MR. JUSTICE P. B. BAJANTHRI
and
HONOURABLE MR. JUSTICE S. B. PD. SINGH
ORAL ORDER

(Per: HONOURABLE MR. JUSTICE P. B. BAJANTHRI)

2 12-08-2025 The Superintendent of Police, Saran, is hereby directed to verify whether the subject matter of the vehicle was seized in connection with the offence under Section 379 of the Indian Penal Code (for theft of vehicle) followed by theft vehicle was involved for the offences under the Excise Act and F.I.R. Registered on 24.12.2024. If these facts are genuine, in that event, the Superintendent of Police, Saran, is hereby directed to release the subject matter of vehicle in favour of the petitioner after due verification of records of the vehicle within a period of one week from today.

2. Re-list this matter on 27.08.2025.

3. A copy of this order shall be made available to the State counsel

(P. B. Bajanthri, J)

(S. B. Pd. Singh, J)

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